

Corporate Debtor. Counsel appearing for the RP submits that this application is rendered infructuous as the plan has already been filed before Adjudicating Authority. Hence, there is no point for keeping this application pending. In view of above observations, **MA No. 4141/2019** is **dismissed** as **infructuous**. List MA No. 4020/2019, MA No. 3237/2019 and IA No. 769/2022 on **08.06.2022** and IA No. 1263/2022 on **09.06.2022** for further hearing.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)
02.06.2022
Sushil

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)